

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Misc. Application (EH) No. 85604 of 2019
(filed on behalf of the appellant)

In

Excise Appeal No. 86786 of 2017

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/029/17-18 dated 12.04.2017 passed by the Commissioner of Central Excise & Customs (Appeals), Nagpur)

Commissioner of Central Excise, Nagpur Appellant
N-5, Town Centre, CIDCO, Aurangabad - 431003

Versus

M/s Rohit Exhaust Pvt. Ltd. Respondent
K-244-245, MIDC, Waluj, Aurangabad

Appearance:

Mrs. A. S. Parab, AC, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86836 / 2019

Date of Hearing: 03.10.2019

Date of Decision: 03.10.2019

Per: Dr. D.M. Misra

This miscellaneous application is listed today for mention by the Registry. The said miscellaneous application has been filed by the respondent for early hearing of the appeal, which has already been heard and allowed by this Tribunal vide order No. M/85581/2019 dated 23.07.2019. Accordingly, the MA (EH) is disposed off.

2. This appeal is filed by the Revenue and the amount involved in the present appeal is around Rs.22,20,408/-, which is covered under the Litigation Policy Circular No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the Revenue's appeal is dismissed.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(S. Srivastava)
Member (Technical)

Sinha